



2026:AHC:4635

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 18786 of 2025

Smt Menka Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Bakhteyar Yusuf, Ritesh Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Bakhteyar Yusuf, learned counsel for the writ petitioner and Sri B.K. Srivastava, learned Standing Counsel for the State.

2. Primarily, the challenge raised in the present writ petition is to the two orders, one order dated 05.05.2025 passed by fourth respondent, Tehsildar, Teshil Jakhania, District Ghazipur whereby the income certificate of the writ petitioner has been cancelled and the show cause notice dated 07.08.2025.

3. The Court finds that an order has been passed whereby the representation of the writ petitioner has been rejected on 04.10.2025 by District Program Officer, Ghazipur and on being questioned whether the said order has been subject matter of challenge or not. Learned counsel for the writ petitioner submits that it has been challenged in a separate writ petition, however, the only grievance is that the order dated 05.05.2025 passed by fourth respondent cancelling the income certificate has not been served upon the writ petitioner. Be that as it may, the writ petitioner shall approach the fourth respondent, Tehsildar, Teshil Jakhania, District Ghazipur by **16.01.2026** and on his request, order shall be served upon the writ petitioner. The order dated 05.05.2025 cancelling the income certificate shall be open to be challenged by the writ petitioner before an appropriate forum.

4. With the aforesaid observations, the writ petition stands disposed of.

January 8, 2026
Rajesh

(Vikas Budhwar, J.)